

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 144/MP/2017

Subject : Petition under CERC (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and CERC's DOP on Reserve shutdown and compensation mechanism dated 5.5.2017-seeking upward revision of the technical minimum fixed for schedule of operation of NLCIL lignite based generating stations (TPS I Expn. TPS II Stage 1 & 2, TPS II Expn) and other related issues.

Date of hearing : 11.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : NLC India Limited

Respondent : TANGEDCO and Others

Parties present : Shri M.G Ramachandran, Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL
Shri J.Dhanasekaran, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R.Jayaprakash, TANGEDCO
Shri Ratihraavan, TANGEDCO
Shri Venkateshan M, SRLDC, POSOCO
Shri G. Chakraborty, POSOCO

Record of Proceedings

Learned counsel for TANGEDCO submitted that the matter was referred to CEA for its expert opinion and CEA has given its report in the matter. Learned counsel submitted that report of CEA may be shared and parties may be granted time to file their response to the CEA report.

2. The Commission directed the staff to share the report of CEA with the respondents. The Commission directed the respondents to file their response on the CEA report by 26.12.2018 with an advance copy to the Petitioner. The Commission directed that due date of filing the response should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**